C O N T E N T S

Fifteenth Series, Vol.XX, Ninth Session, 2011/1933 (Saka)
No.2, Wednesday, November 23, 2011/ Agrahayana 2, 1933(Saka)

S U B J E C T	P A G E S
REFERENCE BY THE SPEAKER	2
Deaths due to fire accident in Howrah-Dehradun Express train	
ORAL ANSWER TO QUESTION	
*Starred Question No.21	3-5
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.22-40	10-66
Unstarred Question Nos.231-460	67-447

---

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE **448-450**

ASSENT TO BILLS **451**

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 2011 **452**

MATTERS UNDER RULE 377 **453-469**

(i) Need to formulate an effective employment scheme for the youth residing in the border areas of the country particularly in Punjab

Shri Partap Singh Bajwa 453-454

(ii) Need to provide more funds under Multi Sectoral Development Plan for Minority Concentration Districts in Barabanki Parliamentary Constituency, Uttar Pradesh

Shri P.L. Punia 454

(iii) Need to set up a hospital near Sabarimala Sri Dharmasastha Temple in Kerala and declare the temple as a National Pilgrimage Centre

Shri K.P. Dhanapalan 455

(iv) Need to provide financial assistance to Government of Kerala to open fair price shops for sale of medicines to poor and also check the high price of essential life-saving drugs in the country

Shri Kodikunnil Suresh 456

(v) Need to take necessary steps to provide protection to crops against the damage caused by wild animals in Pratapgarh Parliamentary Constituency, Uttar Pradesh.

Rajkumari Ratna Singh 457

(vi) Need to use Shale Technology for production of oil in Barmer and Jaisalmer districts of Rajasthan.

Shri Harish Choudhary 458

(vii) Need to put immediate ban on illegal mining on the rivers passing through Haryana, Punjab and Uttar Pradesh.

Shri Avtar Singh Bhadana 459

(viii) Need to enhance the Minimum Support Price for Cotton and Soyabean in Maharashtra.

Shri A.T. Nana Patil 460

(ix) Need to ensure proper utilisation of funds sanctioned for welfare schemes meant for Adivasis in the country.

Shri Mansukhbhai D. Vasava 461

(x) Need to include agriculture sector under the Mahatma Gandhi National Rural Employment Guarantee Scheme

Shrimati Jayshreeben Patel 462

(xi) Need to accord the status of Central University to Gorakhpur University

Yogi Adityanath 463

(xii) Need to run direct trains from Mughalsarai Railway Station in Uttar Pradesh to Delhi, Mumbai, Kolkata and Chennai

Shri Ramkishun 464

(xiii) Need to take steps to protect the villages from the devastation caused by annual floods in Misrikh Parliamentary Constituency, Uttar Pradesh

Shri Ashok Kumar Rawat 465

(xiv) Need to speed up the construction of Railway Over Bridges in Valmiki Nagar Parliamentary Constituency, Bihar

Shri Baidya Nath Prasad Mahato 466

(xv) Need to take necessary measures for the welfare of drought affected farmers in Andhra Pradesh

Shri M. Venugopala Reddy 467-468

(xvi) Need to take steps to provide reservation of jobs in private sector and fill up the vacant posts meant for SCs and STs

Dr. Kirori Lal Meena 469

ANNEXURE – I

Member-wise Index to Starred Questions 470

Member-wise Index to Unstarred Questions 471-474

ANNEXURE – II

Ministry-wise Index to Starred Questions 475

Ministry-wise Index to Unstarred Questions 476

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, November 23, 2011/ Agrahayana 2, 1933(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

REFERENCE BY THE SPEAKER

Deaths due to fire accident in Howrah-Dehradun Express train

MADAM SPEAKER: Hon. Members, on 22nd November, 2011, seven persons including two children have been killed in a fire that broke out in two coaches of the Howrah-Dehradun Express between Nimiaghat and Parasnath stations in the Giridih district of Jharkhand.

The House expresses its profound sorrow on this unfortunate accident which has brought pain and suffering to the families of the bereaved and injured.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.0½ hrs.

The Members then stood in silence for a short while

MADAM SPEAKER: Question Hour.

Q.No. 21 – Dr. Bhola Singh.

… (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have given notice … (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Madam, I have given notice for an Adjournment Motion. … (*Interruptions*)

MADAM SPEAKER: Nothing is going on record. Please go back.

*(Interruptions) …**

<u>11.02 hrs</u>

At this stage, Shri Adhi Sankar and some other hon. Members came and stood on the floor near the Table

<u>11.02 ½ hrs</u>

At this stage, Shri Narahari Mahato and some other hon. Members came and stood on the floor near the Table

MADAM SPEAKER: Please go back to your seats.

Dr. Bhola Singh.

… (*Interruptions*)

<u>11.03 hrs</u>

At this stage, Shri Adhi Sankar and some other hon. Members went back to their seats

MADAM SPEAKER: Please put the placards down.

… (*Interruptions*)

अध्यक्ष महोदया: डॉ. भोला सिंह जी, आप पूरक प्रश्न पूछिए।

---

* Not recorded.

(Q. No. 21)

डॉ. भोला सिंह : अध्यक्ष महोदया, मैं आपके माध्यम से सरकार से जानना चाहता हूं, ...(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइए।

...(व्यवधान)

डॉ. भोला सिंह : कोयला जो प्राकृतिक औद्योगिक ...(व्यवधान) कार्यक्रम है,...(व्यवधान) कोयला जो देश की प्राकृतिक औद्योगिक धड़कन है, ...(व्यवधान) उस धड़कन की अनुशंसाएं स्थायी समिति के चेयरमैन श्री कल्याण बनर्जी के माध्यम से की गई है।...(व्यवधान) वे 17 अनुशंसाएं हैं। हम सरकार से जानना चाहते हैं कि इन अनुशंसाओं को कार्यान्वित करने के लिए सरकार ने क्या कार्यवाही की है।...(व्यवधान)

श्री श्रीप्रकाश जायसवाल: अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि स्टैंडिंग कमेटी की अनुशंसाओं पर गंभीरता से विचार किया जा रहा है। ...(व्यवधान) हम कुछ दिनों बाद माननीय सदस्यों को यह सूचित कर देंगे कि स्टैंडिंग कमेटी की रिकमेंडेशंस पर सरकार कौन सी कार्यवाही करने जा रही है।

डॉ. भोला सिंह : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि कोयले के अवैध खनन के मामले में पुलिस, माफिया और दलालों का जो सहयोग है, उसे रोकने के लिए, सरकार कहती है कि यह मामला राज्य सरकार, जिला प्रशासन का है। हम जानना चाहते हैं कि जब राज्य सरकार इस काम को करना चाहती है तो कार्यवाही क्यों नहीं की जा रही है? ...(व्यवधान)

श्री श्रीप्रकाश जायसवाल: माननीय अध्यक्ष महोदया, इल्लिगल माइनिंग बहुत सारे क्षेत्रों से हो रही है,...(व्यवधान) लेकिन पूरे तरीके से लॉ एंड आर्डर का कार्य राज्य सरकारों को ही करना पड़ता है।...(व्यवधान) हम लोग बराबर राज्य सरकारों के काँटैक्ट में रहते हैं और राज्य सरकारों से इस सम्बन्ध में बात करते रहते हैं।...(व्यवधान) खास तौर से पश्चिम बंगाल सरकार ने पिछले 4-5 महीनों में इल्लीगल माइनिंग को रोकने के लिए बहुत कड़े कदम उठाये हैं और उससे इल्लीगल माइनिंग कम भी हुई है।...(व्यवधान) झारखण्ड सरकार से भी हमने बराबर अनुरोध किया है कि इल्लीगल माइनिंग को रोकने के लिए कदम उठाये जायें। ..(व्यवधान) हम उम्मीद करते हैं कि राज्य सरकारें इसमें सहयोग देंगी, ताकि इल्लीगल माइनिंग को रोका जा सके। ...(व्यवधान) क्योंकि, लॉ एण्ड ऑर्डर स्टेट सबजैक्ट है, इसलिए राज्य सरकारें इस दिशा में कदम उठाएंगी और इल्लीगल माइनिंग को रोकने का काम करेंगी।...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.05 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

____

<u>12.00 hrs</u>

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

… (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions) … *

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table of the House.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): Sir, I beg to lay on the Table:-

(1) A copy of the Passports (Amendment) Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 633(E) in Gazette of India dated the 23rd August, 2011 under sub-section (3) of Section 24 of the Passports Act, 1967.

(2) A copy of the Notification No. G.S.R. 655(E) (Hindi and English versions) published in Gazette of India dated the 1st September, 2011, exempting from payment of fees under Section 5 of the Passport Act, 1967 in respect of Central Passport Organisation employees, issued under Section 22 of the said Act.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) and (2) above.

(Placed in Library, See No.LT 5283/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, I beg to lay on the Table a copy of the Civil Liability for Nuclear Damage Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 804(E) in Gazette of India dated the 11th November, 2011 under sub-section (3) of Section 48 of the Civil Liability for Nuclear Damage Act, 2010.

(Placed in Library, See No.LT 5284/15/11)

---

* Not recorded.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2010-2011.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2010-2011.

(Placed in Library, See No.LT 5285/15/11)

(2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2008-2009, together with Audit Report thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No.LT 5286/15/11)

(4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2009-2010, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No.LT 5287/15/11)

(6) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2008-2009, together with Audit Report thereon.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No.LT 5288/15/11)

(8) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2009-2010, together with Audit Report thereon.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No.LT 5289/15/11)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2009-2010.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Rupnagar, for the year 2009-2010.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library, See No.LT 5290/15/11)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2010-2011.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2010-2011.

(Placed in Library, See No.LT 5291/15/11)

(13) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Patna, Patna, for the year 2008-2009, together with Audit Report thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No.LT 5292/15/11)

… (*Interruptions*)

12.01 ½ hrs

At this stage, Shri Ramesh Rathod, Shri K. Chandrasekhar Rao and some other hon. Members came and stood on the floor near the Table

… (*Interruptions*)

12.0 ¾ hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Mr. Deputy-Speaker, Sir, I lay on the Table the following eight Bills passed by the Houses of Parliament during the Eighth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 2nd August, 2011 :-

1. The Appropriation (No.3) Bill 2011;
2. The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2011;
3. The Juvenile Justice (Care and Protection of Children) Amendment Bill 2011;
4. The Customs (Amendment and Validation) Bill 2011;
5. The Orissa (Alteration of Name) Bill, 2011.
6. The Constitution (Ninety-Sixth Amendment) Bill, 2011;
7. The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2011; and
8. The National Council for Teacher Education (Amendment) Bill, 2011.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following three Bills passed by the Houses of Parliament and assented to by the President:-

1. The Coinage Bill, 2011;
2. The Indian Medical Council (Amendment) Bill, 2011; and
3. The Transplantation of Human Organs (Amendment) Bill, 2011.

(Placed in Library, See No.LT 5293/15/11)

12.01 hrs.

PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT BILL, 2011*

THE MINISTER OF URBAN DEVELOPMENT (SHRI KAMAL NATH): Sir, I beg to move for leave to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MR. DEPUTY-SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

The motion was adopted.

SHRI KAMAL NATH: Sir, I introduce the Bill.

… (*Interruptions*)

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 23.11.11

12.01 ½ hrs.

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Hon. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately. Only those matters shall be treated as laid for which slips have been received at the Table.

… (*Interruptions*)

(i) Need to formulate an effective employment scheme for the youth residing in the border areas of the country particularly in Punjab

SHRI PRATAP SINGH BAJWA (GURDASPUR): Punjab which was once a very progressive and prosperous state suffers from the twin maladies of unemployment and underemployment, prevalent in both the urban as well as in the rural areas. As per reliable data, there are over 9.58 lakh persons unemployed in the State.

In my district of Gurdaspur alone, there are over 1.57 lakh unemployed youth. The situation has further worsened as there is a very high percentage of educated youth who are unemployed. As per a study conducted by the Planning Commission, approximately 61.6 percent of the unemployed in Punjab are matriculates; nearly one-fourth of them are technically or professionally trained.

This is a colossal waste of the nations' human resources, a high potential loss of output and a serious socio economic burden is put on the society. The unemployed youth, who are in deep distress and desperation, are turning to drug and alcohol abuse.

This acute unemployment has also resulted in the desperate search for employment abroad. Several youth grab any and every opportunity to work abroad often falling into the trap of unscrupulous Travel Agents and Placement

* Treated as laid on the Table.

Consultants who change exorbitant fees and seldom deliver promised services. There are so many stories of Punjabi youth languishing in foreign jails as a result thereof.

The situation, if not nipped in the bud will lead to a human resource catastrophe. Immediate attention of the Centre is needed to create an effective employment strategy particularly for those residing in the border areas. Such a strategy must address both employment as well as creating entrepreneurial opportunities, in rural and urban Punjab.

(ii) Need to provide more funds under Multi Sectoral Development Plan for Minority Concentration Districts in Barabanki Parliamentary Constituency, Uttar Pradesh

श्री पन्ना लाल पुनिया (बाराबंकी): भारत सरकार के मल्टी सेक्टोरल डेवलपमेंट प्लान के अंतर्गत देश के सभी मुस्लिम बाहुल्य जिलों में बजट का आवंटन किया गया था, जिसमें मेरा लोक सभा क्षेत्र बाराबंकी भी आता है । जनपद के विभिन्न कार्यों के लिए 5170.00 लाख का परिव्यय आरक्षित किया गया था और यह पूरी धनराशि व्यय हो चुकी है । इस प्रकार बाराबंकी जनपद के लिए भारत सरकार द्वारा मल्टी सेक्टोरल डेवलपमेंट प्लान के अंतर्गत स्वीकृत कुल बजट समाप्त हो गया है । जिले की स्थिति देखते हुए और अधिक बजट देने की आवश्यकता है ।

अतः मेरा निवेदन है कि जनपद के मुस्लिम बाहुल्य क्षेत्र की आवश्यकताओं को देखते हुए पूर्व के भेजे गए प्रस्ताव के अनुसार किन्तुर, सुबेहा, हसनपुर टांडा, लालपुर करोता, गणेशपुर, हैदरगढ़, बांसा, भयारा के लिए बालिका इण्टर कॉलेज खोलने जैसे अति महत्वपूर्ण कार्यों के लिए अतिरिक्त धनराशि का आवंटन किया जाए, ताकि बाराबंकी जैसे पिछड़े अल्पसंख्यक बाहुल्य क्षेत्र में समुचित विकास कार्य किया जा सके, जो अन्य जनपदों के मुकाबले अधिकांश विकास मानकों में बुरी तरह पिछड़ा हुआ है । संतुलित विकास तथा इस जनपद की आवश्यकताओं को ध्यान में रखते हुए विशेष सहायता के रूप में अतिरिक्त बजट स्वीकृत किया जाए ।

(iii) Need to set up a hospital near Sabarimala Sri Dharmasastha Temple in Kerala and declare the temple as a National Pilgrimage Centre

SHRI K. P. DHANAPALAN (CHALAKUDY): Pride of the Sahyadri ranges nestled in the Gods' own country Kerala, the Sabarimala Sri Dharmasastha Temple is the most thronged pilgrimage site perched at a great elevation. By allowing the people of all religions, the temple has set a perfect example of harmony in today's world where terror has spread in the name of religion. Sabarimala believes that each human is a devotee of the ultimate Lord who is the soul within, rather than of the Hinduism, Islam, or Christianity. The temple is open to males of all age groups and to women who have either passed their fertility age and those before reaching the stage of puberty. Lakhs and lakhs of people visit Sabarimala every year during the month from November to January.

This year also large number of devotees came to see Makara Vilakku from all parts of India. Due to the heavy rush, more than hundred devotees died in a stampede last year. The causality became severe due to lack of any medical facility in the nearby vicinity. Therefore, the Government may consider setting up of a hospital nearby with all the modern facilities, and start more pilgrim centres.

Considering the increasing number of devotees every year, I request the Government to release some forest land for development of this temple region. I also humbly plead that Sabarimala pilgrimage centre may be declared as a National Pilgrimage Centre considering its national importance.

In view of these, I also request the Government to sanction a special package for Sabarimala to ensure the all round development of the area.

(iv) Need to provide financial assistance to Government of Kerala to open fair price shops for sale of medicines to poor and also check the high price of essential life-saving drugs in the country

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): It is a matter of concern that the prices of essential life saving drugs for the treatment of diseases like cancer and cardiac have risen sharply hitting the public adversely particularly to the poor in the country. It has been reported that medicines for treating cancer, nephrology, urology and cardio vascular diseases are being sold even 15 times higher than their market price. This trend has been noticed in my State Kerala. The state Government of Kerala has already taken steps to contain the prices of essential life saving drugs and has decided to sell these drugs through Government outlets in order to give relief to the poor who are in need of these medicines. But for this, the Government of Kerala needs financial assistance in order to make this scheme viable.

I request the Central Government to take effective steps in order to check the runaway prices of essential life saving drugs for the benefits of the poor people who are in need of these life saving drugs and also to provide financial assistance to the Government of Kerala for opening of outlets.

(v)Need to take necessary steps to provide protection to crops against the damage caused by wild animals in Pratapgarh Parliamentary Constituency, Uttar Pradesh.

राजकुमारी रत्ना सिंह (प्रतापगढ़): नियम 377 के माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र प्रतापगढ़ में बड़ी मात्रा में नील गाय, बन्दरों एवं सुअरों द्वारा गरीब किसानों की करोड़ों रूपये की फसल को किए गए नुकसान की तरफ दिलाना चाहती हूं । मेरा संसदीय क्षेत्र अन्य क्षेत्रों से बहुत ही पिछड़ा है जहां के लोगों का एकमात्र मुख्य व्यवसाय खेतीबाड़ी ही है और इस क्षेत्र में कोई बड़ा उद्योग नहीं है । इस संबंध में पूर्व में सदन में अपनी बात रखी थी जिसके बाद जिला अधिकारी को नील गाय को मारने के आदेश दिए जाने का अधिकार दे दिया गया, परंतु इस संबंध में किसी जिला अधिकारी ने इस ओर ध्यान नहीं दिया है जिसके कारण गरीब किसानों की खड़ी फसल इन नील गायों, बन्दरों एवं सुअरों से नष्ट हो रही है, सुअर तो आलू की पूरी की पूरी फसल को तबाह कर देता है जिसकी वजह से किसानों ने खेती बाड़ी छोड़कर शहरों में जाने का मन बना लिया है । तैयार फसल के नुकसान होने से खाद्य सुरक्षा को खतरा एवं देश में खाद्यान्न का उत्पादन घट रहा है ।

सरकार से अनुरोध हे कि नील गाय, बन्दरों और सुअरों से मेरे संसदीय क्षेत्र प्रतापगढ़ में गरीब किसानों की खड़ी फसल को बचाने के लिए शीघ्र कारगर कदम उठाए जाएं एवं जिन किसानों को इससे नुकसान हुआ है उनको समुचित मुआवजा दिया जाए ।

(vi)Need to use Shale Technology for production of oil in Barmer and Jaisalmer districts of Rajasthan.

श्री हरीश चौधरी (बाड़मेर): भारत में प्राकृतिक गैस का उत्पादन सन् 2009 में 1.43 ट्रिलियन क्यूबिक फीट रहा और खपत 1.87 ट्रिलियन क्यूबिक फीट रही है । 24 प्रतिशत प्राकृतिक गैस का निर्यात करना पड़ा ।

भारत में प्राकृतिक गैस का भंडार 37.9 ट्रिलियन क्यूबिक फीट है एवं तकनीकी समाकरण करने पर शेल गैस का भंडार 63 ट्रिलियन फीट है ।

ऊर्जा विशेषज्ञों का दावा है कि भारत में सन् 2015 तक गैस की मांग लगभग दुगनी होनी तय है ।

शेल गैस का उत्पादन अमेरिका एवं विश्व के अन्य देशों में हो रहा है । शेल गैस के माध्यम से हम देश के ऊर्जा भंडारण में बहुत बड़ा योगदान कर सकते हैं ।

मेरा सरकार से अनुरोध है कि शेल गैस नीति जल्दी लाए और लागू करे जिससे देश में शेल गैस के उत्पादन का मार्ग प्रशस्त हो सके तथा मेरे संसदीय क्षेत्र बाडमेर-जैसलमेर भी इस क्षेत्र में अपना योगदान दे सके ।

(vii)Need to put immediate ban on illegal mining on the rivers passing through Haryana, Punjab and Uttar Pradesh.

श्री अवतार सिंह भडाना (फ़रीदाबाद): मैं एक गंभीर विषय की ओर सदन का ध्यान आकर्षित करना चाहता हूं । कुछ कंपनियों द्वारा बड़ी मशीनों से हरियाणा, पंजाब और उत्तर प्रदेश से गुजरने वाली नदियों में सुप्रीम कोर्ट की पाबन्दी के बावजूद अवैध खनन जारी है । इससे क्षेत्र के किसानों की कृषि भूमि तबाह हुई है और उन्हें भारी जान-माल का नुकसान हुआ है । यह अवैध खनन का धन्धा बड़ी मशीनों पर पाबन्दी के बावजूद निर्विवाद चल रहा है । किसानों को अभी तक कोई मुआवजा नहीं मिला है और यह अवैध कार्य जोरों पर चल रहा है ।

अतः मेरी केन्द्र सरकार से मांग है कि इन कंपनियों द्वारा जारी अवैध खनन पर तुरंत रोक लगाई जाए और किसानों को हुए नुकसान का मुआवजा दिया जाए तथा नदियों में आने वाली बाढ़ से किसानों की कृषि भूमि के बचाव हेतु उचित कार्यवाही की जाए । सरकार से आग्रह है कि इस प्रकरण पर की गई कार्यवाही का पूरा ब्यौरा भी देने की कृपा करें ।

(viii) Need to enhance the Minimum Support Price for Cotton and Soyabean in Maharashtra.

श्री ए.टी. नाना पाटील (जलगांव): मैं मंत्री जी का ध्यान महाराष्ट्र राज्य के विशेषतः विदर्भ के किसानों द्वारा किए जा रहे आत्महत्या और उनके मिल रहे मुआवजे की ओर आकर्षित करना चाहता हूं । मैं महाराष्ट्र राज्य के जलगांव जिले से सांसद हूं । मुझे लगता है कि आज महाराष्ट्र राज्य में किसानों की जो स्थिति है वह भयावह होती नजर आ रही है । दिनोंदिन किसानों द्वारा आत्महत्या का सिलसिला बढ़ता ही जा रहा है । ऐसी घटनाओं को देखते हुए भी सरकार कुछ भी करने को तैयार नहीं है । पिछले कुछ दिनों से विशेषकर महाराष्ट्र राज्य के किसानों को कपास का न्यूनतम समर्थन मूल्य बढ़ाकर भी नहीं दिया गया है । इस कारण राज्य में विभिन्न स्थानों पर रास्ता रोको आंदोलन किए जा रहे हैं और आज भी आंदोलनों ने उग्र रूप धारण कर लिया है जिसे रोकना जरूरी होगा अन्यथा भविष्य में स्थिति भयावह हो सकती है । इसलिए मैं आपके माध्यम से मंत्री जी से निवेदन करना चाहूंगा कि सरकार कपास के न्यूनतम मूल्यों में जल्द से जल्द बढ़ोत्तरी करें जिससे किसानों को उसका लाभ मिल सके । यदि किसान ही नहीं रहेगा तो देश का क्या हाल होगा । किसान कपास की बुआई करने में हो या कोई और उत्पादन करने में हो, उनको उसका भी मुआवजा ठीक से नहीं मिल पा रहा है ।

अतः मैं सरकार से आग्रह करना चाहता हूं कि सरकार तुरंत कपास का भाव कम से कम 6000 रूपये प्रति क्विंटल और 3000 रूपये प्रति क्विंटल का न्यूनतम मूल्य देने की घोषणा किसानों को करें जिससे कम से कम महाराष्ट्र राज्य में किसानों द्वारा की जा रही आत्महत्या पर लगाम लगाया जा सके ।

(ix) Need to ensure proper utilisation of funds sanctioned for welfare schemes meant for Adivasis in the country.

श्री मनसुखभाई डी. वसावा (भरूच): भारत सरकार ने जनजाति विशेषकर जंगलों में रहने वाली आदिवासियों के कल्याण एवं उनकी सुविधाएं दिलाए जाने के लिए कई केन्द्र प्रायोजित योजनाएं चला रखी हैं परंतु उन तक इन योजनाओं का 15 प्रतिशत का भाग भी नहीं पहुंच रहा है । इस तरह से अनुसूचित जनजाति की योजनाओं में आवंटित धन का दुरूपयोग हो रहा है । केन्द्र सरकार द्वारा बनाए गए कानूनों एवं दी जा रही धनराशि का उपयोग समुचित ढंग से किया जाना चाहिए । यदि जनजाति मंत्रालय के कार्यों की समीक्षा की जाए तो तथ्य उजागर हो पाएंगे । कई सांसद जो आदिवासी बहुल क्षेत्रों से इस सदन में आते हैं उन्होंने अनुसूचित जनजाति के कल्याण योजनाओं में आवंटित धन एवं उनके उपयोग के बारे में जानकारी मांगी है, परंतु उनको नियमानुसार जानकारी उपलब्ध नहीं की जाती है । इस संबंध में, मैं केन्द्रीय मंत्री जी से कई बार मिल चुका हूं एवं इसे अनुसूचित जनजाति की बैठक में उठा चुका हूं । इसके बाद इस दिशा में कोई कार्यवाही नहीं की गई है ।

यह अनुरोध है कि उपरोक्त योजनाओं में आवंटित धन एवं उसके उपयोग की सूचना उन सभी सांसदों को दी जाए जिन्होंने इसकी मांग की है और इन कार्यों की समीक्षा भी करवाई जाए एवं समीक्षा के बाद जो अधिकारी जिम्मेदार पाए जाएं उनके खिलाफ शीघ्र कार्यवाही की जाए ।

(x) Need to include agriculture sector under the Mahatma Gandhi National Rural Employment Guarantee Scheme

श्रीमती जयश्रीबेन पटेल (महेसाणा): एक तरफ व्यावसायिक खेती ने किसानों का आर्थिक जीवन दिशा बदल दी है । उनका शहरों की तरफ अन्य व्यवसाय में पलायन/स्थानांतरण हो रहा है तो दूसरी तरफ मनरेगा योजना ने कृषि विकास पर विपरीत असर करना शुरू कर दिया है । मनरेगा योजना के अंतर्गत खेत मजदूरों को रूपये 120/- मजदूरी मिलती है जो गांवों में दी जाने वाली दिहाड़ी से ज्यादा है । योजनान्तर्गत लोगों को गांवों में ही रोजगार मिल जाता है । फलस्वरूप वह दूसरी जगह काम करने नहीं जाते । परिणामस्वरूप गांवों के खेती काम के लिए खेत मजदूरों की कमी हो रही है । गुजरात और देश के सभी राज्यों में यह विशेष रूप से नजर आ रहा है । खेत मजदूरों की कमी की समस्या ने कुछ किसानों को खेती व्यवसाय छोड़कर अन्य व्यवसाय की ओर पलायन करने को बाध्य कर दिया है । मुख्य मंत्रीजी ने भी खेती विकास दर की कमी पर चिंता व्यक्त की है । तदुपरांत नव नियुक्त ग्रामीण विकास मंत्रीजी ने खेती के मौसम में 3 माह तक मनरेगा योजना को स्थगित करने का सुझाव किया है ।

मैं सरकार से अनुरोध करती हूँ कि मनरेगा से उत्पन्न होने वाली खेत मजदूरों की कमी को मद्देनजर रखते हुए उसके स्वरूप एवं अमलीकरण पर पुनर्विचार करें एवं खेती के काम को मनरेगा योजना के तहत शामिल किये जाने का मेरा निवेदन है ।

(xi) Need to accord the status of Central University to Gorakhpur University

योगी आदित्यनाथ (गोरखपुर): गोरखपुर उत्तर प्रदेश का एक प्रमुख धार्मिक, आध्यात्मिक एवं सांस्कृतिक केन्द्र के साथ-साथ उत्तर प्रदेश का एक प्रमुख व्यापारिक और शिक्षा का केन्द्र भी है । लगभग 3 करोड़ से ऊपर की आबादी के बीच एकमात्र विश्वविद्यालय गोरखपुर में स्थित है । गोरखपुर विश्वविद्यालय की स्थापना सन् 1956-57 में हुई थी । यह विश्वविद्यालय न केवल पूर्वी उत्तर प्रदेश अपितु बिहार और नेपाल के तराई क्षेत्र की उच्च शिक्षा की आवश्यकता की पूर्ति का एकमात्र केन्द्र है । राज्य सरकार के संसाधन सीमित होने के कारण शिक्षा की गुणवत्ता बनाए रखने और संपूर्ण क्षेत्र के सांस्कृतिक, सामाजिक और आर्थिक विकास में विश्वविद्यालय की जो महत्वपूर्ण भूमिका होनी चाहिए वह अत्यंत ही सीमित रह गई है ।

कृपया गोरखपुर के धार्मिक, सांस्कृतिक महत्व को देखते हुए गोरखपुर विश्वविद्यालय को केन्द्रीय विश्वविद्यालय के रूप में स्थापित किया जाए ।

(xii) Need to run direct trains from Mughalsarai Railway Station in Uttar Pradesh to Delhi, Mumbai, Kolkata and Chennai

श्री रामकिशुन (चन्दौली): उत्तर प्रदेश के मुगलसराय रेलवे स्टेशन से देश के अन्य महानगरों के लिए कोई भी रेलगाड़ी प्रारंभ नहीं होती है । जबकि मुगलसराय रेलवे स्टेशन से देश के कोने-कोने से अन्य स्थानों को जाने के लिए सैंकड़ों गाड़ियां प्रतिदिन गुजरती हैं, लेकिन इन सभी गाड़ियों में गुगलसराय स्टेशन से आरक्षण कोटा शून्य की तरह है । वाराणसी के आस पास आने वाले पर्यटकों के लिए मुगलसराय ही मुख्य स्टेशन है जहां से देश के किसी भी मुख्य महानगरों को जाने के लिए पर्यटक यहां से ही आना-जाना करते हैं । लेकिन आम जनता तथा पर्यटकों के लिए आरक्षित टिकट नहीं मिलने से काफी परेशानी का सामना करना पड़ता है । पूर्वांचल का सबसे बड़ा स्टेशन तथा रेलवे का एशिया में सबसे बड़ा यार्ड होने के बावजूद भी यहां से कोई भी गाड़ी प्रारंभ नहीं की गई है जो किसी अन्य मुख्य शहर से सीधा संपर्क करती हो ।

अतः भारत सरकार से मेरी मांग है कि पूर्व मध्य रेलवे के महत्वपूर्ण रेलवे स्टेशन मुगलसराय से देश के प्रमुख महानगर दिल्ली, मुम्बई, चेन्नई, हावड़ा (कोलकाता) के लिए अलग-अलग गाड़ियां चलाई जाये जिसका प्रारंभ तथ अंतिम स्टेशन मुगलसरय हो साथ ही मुगलसराय से अन्य सभी मेल/एक्सप्रेस तथा राजधानी एक्सप्रे, गरीब रथ एक्सप्रेस में मुगलसरय में आरक्षण कोटा/बर्थ की संख्या बढ़ायी जाये ।

(xiii) Need to take steps to protect the villages from the devastation caused by annual floods in Misrikh Parliamentary Constituency, Uttar Pradesh

श्री अशोक कुमार रावत (मिसरिख): उत्तर प्रदेश राज्य के मिसरिख संसदीय क्षेत्र के अंतर्गत मल्लावां-विलग्राम विधान सभा क्षेत्र गंगा नदी से बाढ़ प्रभावित इलाका है । यहां पर प्रत्येक वर्ष गंगा नदी से बाढ़ आने पर ग्रामीणों की न केवल फसल बरबाद हो जाती है, बल्कि उनके मकान भी बुरी तरह से क्षतिग्रस्त होने से वे आवासविहीन हो जाते हैं । ऐसी स्थिति में कृषि उपज बरबाद होने पर जहां उनकी जीविका का सहारा समाप्त हो जाता है , वहीं वे बे घर भी हो जाते हैं ।

मेरा सरकार से अनुरोध है कि वह उत्तर प्रदेश के मिसरिख संसदीय क्षेत्र के अंतर्गत गंगा नदी से बाढ़ प्रभावित ग्रामों का उच्चीकरण कराने, आवासहीन ग्रामीणों को आवास की व्यवस्था कराए जाने तथा प्रति वर्ष आने वाली बाढ़ से बचाए जाने हेतु एक बांध केंद्रीय आवंटन से बनाए जाने हेतु आवश्यक कदम उठाए और बाढ़ के कारण प्रभावित व्यक्तियों के लिए राहत और पुनर्वास कार्य तत्काल आरंभ करें ।

(xiv) Need to speed up the construction of Railway Over Bridges in Valmiki Nagar Parliamentary Constituency, Bihar

श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): रेलवे ने सड़क उपयोगकर्ताओं की असुविधा को कम करने के लिए समपारों के स्थान पर तीन ऊपरी सड़क पुलों (आर.ओ.बी.) अर्थात बगहा के निकट कि0मी0 288/2-3 पर समपार सं0 50 रामनगर, नरकटियागंज पर समपार सं0 31 और नरकटियागंज पर समापार सं0 22 स्पेशल स्वीकृत किया है । रेलवे समपार सं0 50 के मामले में राष्ट्रीय राजमार्ग पर सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्रालय की लागत में भागीदारी संबंधी सहमति अभी प्राप्त नहीं हुई है । जबकि समपार सं0 31 एवं 22 स्पेशल पर निर्माण के मामले में राज्य सरकार ने नवंबर 2010 में उसे अनुमोदित कर दिया है । उपर्युक्त कारणों की वजह से ऊपरी पुलों के निर्माण कार्य में देरी हुई है । फिलहाल यह कार्य भू-तकनीकी जांच योजना और डिजाईन अनुमोदन के स्तर पर है । इस कार्य के मार्च 2013 में पूरा होने की संभावना है ।

बिहार के बाल्मीकी नगर संसदीय निर्वाचन क्षेत्र में राष्ट्रीय राजमार्ग एन.एच. 28वीं, रामनगर और नरकटियागंज रेलवे समपार पर बगहा 2 पर रेल ओवरब्रिज बनाने से एक नई क्रांति आयेगी लेकिन इसका कार्य बहुत ही धीमी गति से चल रहा है । जिससे इस प्रोजेक्ट को संभावित मार्च 2013 में पूर्ण नहीं हो जायेगा इसलिए इसके काम में तेजी जाये जाने की जरूरत है ।

मैं सरकार से यह मांग करता हूं कि रेलवे ओवरब्रिज के काम में तेजी लायी जाये । यह एक व्यापक जनहित के मामले हैं । आशा है कि इस पर शीघ्र कार्रवाई की जायेगी ।

(xv) Need to take necessary measures for the welfare of drought affected farmers in Andhra Pradesh

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I would like to draw the kind attention of the august House regarding the important national subject of drought situation and its effect on the farmers in Andhra Pradesh in the current year.

Madam Speaker, I would like to say that out of the 18 districts in Andhra Pradesh, drought is prevailing in about 750 mandals. But the Government has declared only 456 mandals in 15 districts in Andhra Pradesh as drought-hit. This is very absurd despite the onset of rabi season in October. As the House is aware that Andhra Pradesh farmers have observed crop holiday recently especially in Godavari areas but neither the Central Government nor the Government of Andhra Pradesh has taken any concrete steps to solve this national issue so far except sending the team of Mohan Kanda Committee to study and submit the report. Mohan Kanda Committee Report is not beneficial to the farmers in Andhra Pradesh. In 2011 Kharif season, the drought situation up to October 28, 2011 for Paddy is 3.64 lakh acres, cotton is 10.08 lakh acres, groundnut is 18.42 lakh acres, maize is 2.27 lakh acres, Yellow Lentils/Toor Dal is 1.86 lakh acres, amudham oil is 3.53 lakh acres . This drought situation has affected 40.46 lakh acres of land and such situation has dampened the lives of the farmers in Andhra Pradesh. Due to such situation, 48.6% farmers are in heavy debts and out of these figures, 82 per cent of farmers are hailing from Andhra Pradesh. In October itself, more than 25 farmers have committed suicides. Appointment of Vice-Chancellors in agricultural Universities is not taking place in Andhra Pradesh and such situation is adding to the woes of farmers more and such situation is affecting the experiments in agricultural universities badly. Inadequate power supply is also adding to the drought situation in Andhra Pradesh badly. Bank officials are showing negligence to the farmers in giving loans and only 21 per cent of farmers are getting the crop

loans and book adjustments in banks are not being maintained properly. Moreover, fertilizer rates were increased 12 times in the current year. On one side, farmers are facing drought and on the other side, they are facing floods. To overcome such situation, every farmer, including tenant farmers who crossed the age of 58 should be provided pension. To face drought situations, crop insurance should be provided by bearing the 50 per cent of total value.

I, therefore, request the Hon'ble Minister for Agriculture, through the Chair, to kindly help the farmers to tackle drought situation in Andhra Pradesh.

(xvi)Need to take steps to provide reservation of jobs in private sector and fill up the vacant posts meant for SCs and STs

डॉ. किरोड़ी लाल मीणा (दौसा): अनुसूचित जाति/ जनजाति वर्ग को निजी क्षेत्र में आरक्षण, खाली पदों पर भर्ती , विशेष भर्ती आरक्षण के संबंध में सरकार ने अभी तक अपेक्षित कदम नहीं उठाये हैं । आरक्षण कानून आदि के लिए अनुसूचित जाति/ जनजाति संगठनों द्वारा जंतर-मंतर नई दिल्ली पर धरना दिया गया । अब तक दिल्ली, हरियाणा, उत्तर प्रदेश, राजस्थान, कर्नाटक एवं तमिलनाडु सहित तमाम अन्य प्रदेशों एवं अनुसूचित जाति/ जनजाति संगठनों की ओर से बारी-बारी से धरना दिया जा चुका है और आने वाले दिनों में जम्मू एवं कश्मीर, पंजाब, छत्तीसगढ़, मध्यप्रदेश, बिहार, उत्तराखंड, आंध्रप्रदेश, उड़ीसा एवं पश्चिम बंगाल, महाराष्ट्र एवं झारखंड की ओर से धरना दिया जायेगा ।

यूपीए सरकार ने अपने पूर्व कार्यकाल में आरक्षण कानून बनाने के लिए संसद में बिल पेदश किया था, जो पास न हो सका और उसे वापिस ले लिया । निजी क्षेत्र में भी आरक्ष्ण देने के लिए मंत्रियों की एक समिति बनी थी और देश के बड़े कारोबारियों के संगठन जैसे कंफेडरेशन ऑफ इण्डियन इण्डस्ट्रीज एवं फिक्की आदि ने अनुसूचित जाति/ अनुसूचित जनजाति को कुछ भगीदारी देने के लिए कदम उठाए थे किन्तु अभी तक अपेक्षित परिणाम सामने नहीं आये हैं । यूपीए का अब दूसरा कार्यकाल शूरू हुआ है और अभी तक निजी क्षेत्र में आरक्षण लागू किए जाने के कोइ सकारात्मक संकेत नहीं मिले हैं ।

अतः आग्रह है कि निजी क्षेत्रों में आरक्षण लागू करने के लिए बिल पेश किया जाये एवं विशेष अभियान चलाकर खाली पदों को भरा जाये । जिससे अनुसूचित जाति/ जनजाति में व्याप्त असंतोष एवं आक्रोश को शांत किया जा सके एवं उनका कल्याण हो सके ।

… (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, November 24, 2011, at 11 a.m.

12.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 24, 2011/Agrahayana 3, 1933 (Saka).